

**FORM-III**

(See section 11(2) of the Maharashtra Settlement of Arrears of tax,  
Interest, Penalty or, Late fee Act, 2019)

FORM OF DEFECT NOTICE

Notice of Defect on application for settlement of arrears

To,

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Notice No.

B- Dated.DD/MM/YYYY

**Subject:** Defect notice under section 11(2) Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late fee Ordinance, 2019.

**Ref:** Your application No                      dated

Gentlemen/Sir/Madam,

1. This is with reference to your application for settlement of arrears for the period from-----to----- filed as per sub-section (1) of section 7 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late fee Ordinance, 2019. This application is received on ----  
-----which is in FIRST PHASE/SECOND PHASE. On preliminary scrutiny, of your captioned application certain defect (s) are observed which are as under: -

Sr. No.	Description of the reasons in brief
(1)	
(2)	
(3)	
(4)	

2. On scrutiny of the application for settlement of arrears it is also noticed that you have calculated the amount of tax, interest, penalty or late fee

outstanding as on 1<sup>st</sup> April 2019 i.e. Rs.-----, however, from this office record it is seen that the outstanding as on 1<sup>st</sup> April 2019 is at Rs.----- . Therefore, the payment of the requisite amount is short by Rs.-----.

OR

3. It is seen from the details furnished by you that you have paid the requisite amount which is short by Rs.-----.
4. In view of the above, you are therefore required to correct the defect (s) as above and submit your reply within *fifteen days* from the date of receipt of this notice. You may please note that in case you fail to remove the defects within period aforesaid and make the payment of the requisite amount so short paid it will be presumed that you have nothing to say with respect to the defect(s) and your application may be rejected (in case no payment is made) or the order will be passed giving the proportionate waiver on the basis of the date the payment of the requisite amount and the Phase of the Ordinance

(Name Signature and  
Designation)

Seal

Place

Date :